

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:5298

ANSWERED ON:29.04.2013

DISPOSAL OF E WASTE

Hazari Shri Maheshwar ;Saroj Smt. Sushila;Vardhan Shri Harsh;Verma Smt. Usha

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the guidelines of the Government for disposal of e-waste and extent of success achieved in the disposal of e-waste;
- (b) whether the Government has any plan to set up collection centers for the e-waste in the country; and
- (c) if so, the details of the provisions of penalty and punishment in place on disposing of e-waste in an illegal manner and the number of persons/companies against whom action has been taken under same?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) &(b): The Ministry of Environment and Forests has notified the E-waste (Management and Handling) Rules, 2011 for proper management and handling of e-waste. The concept of Extended Producers Responsibility (EPR) has been enshrined in these rules. As per these Rules the producers are required to collect e-waste generated from the end of life of their products by setting up collections centers or take back systems either individually or collectively. E-waste recycling can be undertaken only in facilities authorized and registered with State Pollution Control Boards/Pollution Control Committee (PCCs). Wastes generated are required to be sold to a registered or authorized recycler or re-processor having environmentally sound facilities. The rule has provision for setting up of Collection Centre individually or jointly; or by a registered society or a designated agency; or by an association to collect e-waste.

(c): The SPCBs/PCCs can take action as per the provisions of the Environment (Protection) Act, 1986 in case of any violation. Under the e-waste rules, 2011, in case of non compliance with any of the conditions of the authorization or with any provision of the Act or the rules, the SPCB/PCC may cancel or suspend the authorization issued under these rules for such period as it considers necessary in the public interest. The SPCB or PCC may also give directions to the persons whose authorization has been suspended or cancelled for the safe storage of the e-waste and such persons shall comply with such directions.